

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W. P. (C) No. 4852 of 2004

Jagdish Sao Petitioner(s)
Versus
The State of Jharkhand & Ors. Respondent(s)

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner(s) : Mr. Anand Kr. Sinha, Advocate.
For the Resp.-State : Mr. P.C. Roy, SC (L & C)-I
For the Respondent Nos.4 to 10 : Ms. L. Gadodiya, Advocate
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07 / 06.09.2021. It appears that the instant Writ Petition which was dismissed in default on 10.05.2011 because of non-appearance of the petitioner, was subsequently restored.

Thereafter when the matter was listed on 15.12.2020 before the Co-ordinate Bench of this Court, petitioner also did not appear on 15.12.2020.

Mr. Anand Kr. Sinha, learned counsel for the petitioner seeks adjournment of this case today due to some personal ground.

Mr. P.C. Roy, learned SC (L & C)-I has appeared on behalf of the State.

Ms. L. Gadodiya, learned counsel on instruction of learned counsel for the Respondent Nos.4 to 10, Mr. Sumeet Gadodia has appeared on behalf of the Respondent Nos.4 to 10.

By way of last indulgence, put up this case on 13.09.2021.

(Kailash Prasad Deo, J.)

Sandeep/